

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:54
ANSWERED ON:03.08.2011
EXTENSION OF RTE ACT
Gandhi Shri Feroze Varun;Mandal Dr. Tarun

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a proposal has been received for bringing pre-school learning under the purview of the Right of Children to Free and Compulsory Education (RTE) Act, 2009;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government proposes to extend the RTE Act to the secondary level;
- (d) if so, the details thereof alongwith the extent of funds required for the purpose;
- (e) the increase in enrolment noticed after implementation of the Act, State/Union Territory- wise;
- (f) the States which are yet to implement the Act and notify the model rules under the Act alongwith reasons therefor, State-wise; and
- (g) the number of primary and middle schools, teachers and employees required for smooth implementation of the Rte Act, state-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (g): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF THE LOK SABHA STARRED QUESTION NO. 54 TO BE ANSWERED ON 3RD AUGUST, 2011 ASKED BY DR. TARUN MANDAL AND SHRI VARUN GANDHI REGARDING EXTENSION OF RTE ACT.

(a) to (d): The National Advisory Council (NAC) has recommended the addition of pre-primary section in all government schools. NAC has recommended that this will pave the way for examining, over time the feasibility of bringing pre-school learning under the purview of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Central Advisory Board of Education (CABE) has recommended the extension of the RTE Act to the secondary stage of education. The Government has approved the constitution of a CABE Committee to formulate the draft legislation and estimate the requirement of funds for extension of the RTE Act. The Planning Commission has constituted an inter-Ministerial Group to examine various matters relating to re-structuring of the Integrated Child Development Services (ICDS) Scheme, including pre-school education.

(e): The information relating to enrolment in 2010-11 is being collated through the District Information System for Education (DISE).

(f): Implementation of the RTE Act is an ongoing process. The States/UTs which have not notified the RTE Rules are Goa, Gujarat, Karnataka, Maharashtra, Meghalaya, Punjab, Tamil Nadu, Uttarakhand, West Bengal. UTs without Legislature viz. Chandigarh, Daman & Diu, Dadra and Nagar Haveli, Lakshwadeep and Andaman & Nicobar Islands follow the Central RTE Rules.

(g): The Central Government has made an estimate of 14.25 lakh additional classrooms, including classrooms required for new primary and upper primary schools, and 5.08 lakh teachers to meet the RTE requirement. A statement indicating the number of new primary and upper primary schools, additional classrooms and teachers sanctioned under the Sarva Shiksha Abhiyan (SSA) during 2010-11 to meet the RTE requirements is attached at Annexure.